

**DEPARTMENT OF FOOD SAFETY & STANDARDS  
GOVT. MULTI-SPECIALTY HOSPITAL,  
SECTOR-16, CHANDIGARH.**

FSA/2020/509

Datd: 27/2/2020

To

The Director,  
Regulatory Compliance Division,  
Food Safety and Standards Authority of India,  
New Delhi

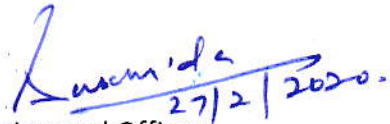
Subject:- State orders to be included in FoSCoS- Regarding.

Sir,

As discussed in the meeting held on 19-2-2020 at FSSAI regarding the State / U.T. orders related to License and Registration, it is submitted that there are two orders issued in U.T. Chandigarh for Food Business Operators, the same are placed as Annexure I and Annexure II. The major contents of these orders are:

1. No Objection Certificate from Local Body is required to be submitted for issue of food manufacturing license / Registration.
2. As per point NO. 18 of Annexure II of Schedule II of FSS (licensing & Registration of Food Business) Regulation, 2011, clearance from the Chandigarh Pollution Control Board will be must in all cases of manufacturing anywhere in the city in U.T. of Chandigarh except in case of notified Industrial Area.
3. NOC from municipality or local body shall also include the usual requirements of health, hygiene, disposal of waste, supply of safe and clean drinking water and fire safety.
4. Satisfactory proof of legal possession is required.
5. NOC from Municipal Corporation/ Local Body is required for running slaughter houses and meat shops.
6. License / Registration under FSS Act and Regulations will be issued only to those street food vendors who are having Hawker license from Municipal Corporation / Local Body.
7. No Food Business is allowed in CHB dwelling unit/ residential premises.

You are requested to please incorporate these conditions in the new FoSCoS system which you are going to launch very soon.

  
27/2/2020  
Designated Officer,  
Deptt. of Food Safety & Standards,  
Chandigarh Administration,  
Chandigarh

27/2/20

ANNEXURE - I

**CHANDIGARH ADMINISTRATION  
OFFICE OF COMMISSIONER, FOOD SAFETY  
HEALTH DEPARTMENT  
ORDER**

No. 507-F11(6)-2015)

3138

Dated:

07.4.15

In supersession of the earlier orders issued vide Endst. No.DO-14/196-201, dated 21.4.2014, the fresh guidelines/orders for new/renewal of licenses and registration in accordance with Point No. 18 Annexure-II of Schedule-II [Regulation 2.1.2(5)], Point No. A.23 of Part-I of Schedule-IV [Regulation 2.1.1 (2)], point 1.1.3 of Part-II of Schedule-IV [Regulation 2.1.1(4)] and part-IV of Schedule IV of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, are hereby issued:-

1. Only applicants involved in manufacturing activities will attach an NOC in accordance with the provisions of the Food Safety and Standards Act, 2006 & rules and regulations made there under while furnishing the documents for Registration/issuance of License.
2. No objection certificate from concerned local body is required to be submitted for issue of food manufacturing License/Registration .
3. The 'local body' in case of sectoral grid where the Capital Act has been extended shall be the Estate Officer which shall also include the Estate Officers designated by way of delegation of powers to the officers of Housing Board and to the officers of the Municipal Corporation for the areas falling under their respective controls.
4. The 'local body' in respect of the lal-dora/abadi-deh of the villages which have been transferred to the Municipal Corporation is Commissioner, Municipal Corporation, Chandigarh and the relevant authority under this Act for the purpose of areas falling beyond lal-dora will be the Land Acquisition Officer who has been delegated the powers of the Deputy Commissioner under the Periphery Control Act. The 'local body' in respect of the villages other than those which are with the Municipal Corporation will be the Director, Rural Development and Panchayat.
5. As per point No. 18 of Annexure-II of Schedule-II [Regulation 2.1.2 (5)] of Food Safety & Standards (Licensing & Registration of Food Business)





Regulation, 2011, clearance from the Chandigarh Pollution Control Board will be must in all cases of manufacturing anywhere in the city in U.T. of Chandigarh except in case of notified Industrial Area.

6. The NOC from municipality or local body shall also include the usual requirements of health, hygiene, disposal of waste, supply of safe & clean drinking water and fire safety which shall be looked after by the 'local body' in accordance with the provisions of the Act.
7. Satisfactory proof of legal possession is required. As per point No. 9 of Annexure-II of Schedule-II of the Food Safety & Standards (Licensing & Registration of Food Business) Regulation, 2011.
8. As per part-IV of Schedule-IV of Food Safety & Standard (Licensing and Registration of Food Business) Regulation 2011, NOC from Municipal Corporation/Local Body is required for running slaughter houses and meat shops.
9. The date of validity of registration/license will be from the date of issue of registration/licence and not from the date of application.
10. License/Registration under the Food Safety & Standard (Licensing and Registration of Food Business) Regulation 2011, will be issued only to those street food vendors who are having Hawker license from Municipal Corporation/Local Body.
11. All units other than involved in manufacturing shall be exempted from requirement of NOC.

Chandigarh, dated

Anurag Agrawal,  
Commissioner of Food Safety,  
U.T., Chandigarh.

Endst. No. 507-UTA(6)-2015

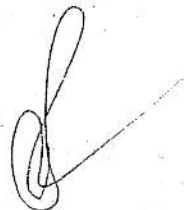
3/39

Dated, Chandigarh the


07.4.15

A Copy is forwarded to the following for information and necessary action:-

1. The PS to Health Secretary-cum-Commissioner of Food Safety, U.T. Chandigarh Administration.
2. The Commissioner, Municipal Corporation, U.T, Chandigarh.
3. The Estate Officer, U.T Chandigarh Administration.
4. The Land Acquisition Officer, U.T, Chandigarh.




5. The Director Health Services-cum-Assistant Commissioner, Food Safety, U.T., Chandigarh.
6. The Member Secretary, Pollution Control Committee, U.T, Chandigarh.
7. The Director, Rural Development and Panchayat, Chandigarh.
- ✓ 8. The Licensing Authority, Food Safety, U.T., Chandigarh.

  
Special Secretary (Health),  
for Commissioner of Food Safety,  
Chandigarh Administration.


Endst. No. 507- UTF(6)-2015/ Dated, Chandigarh the

A Copy is forwarded to the Controller, Printing & Stationery, U.T., Chandigarh for publishing the same in the Extra-ordinary Gazette and supply 20 copies to this Administration.

  
Special Secretary (Health),  
for Commissioner of Food Safety,  
Chandigarh Administration.

Endst. No. 507- F11(6)-2015/ Dated, Chandigarh the

A Copy is forwarded to the Director Public Relations, U.T., Chandigarh, for giving wide publicity in the leading newspapers.

  
Special Secretary (Health),  
for Commissioner of Food Safety,  
Chandigarh Administration.

ANNEXURE - II

215  
1-11-16

11/11/16  
S. A. H.  
14/11/16



CHANDIGARH  
HOUSING BOARD  
A CHANDIGARH ADMINISTRATION UNDERTAKING

8, Jan Marg, Sector 9-D,  
Chandigarh  
0172-4601707

Memo No. 975

Dated: 1-11-2016


To

The Director Health & Family Welfare-cum-  
Assistant Commissioner Food Safety,  
Chandigarh Administration,  
Chandigarh.

**Subject: Regarding issue of Registration / License Certificate to Food Business Operators operating from residential grid of Chandigarh.**

**Ref: Your office letter No. 1066-67 dated 22.09.2016.**

In this regard, it is informed that permission for Food Business Activity and other allied business to be operated by Food Business Operators from residential units of Chandigarh Housing board may not be given since such commercial activities have not been allowed as yet.

  
Executive Engineer-Enf.,  
Chandigarh Housing Board,  
Chandigarh.



From

The Secretary,  
Chandigarh Housing Board,  
Chandigarh.

To

The Senior Medical Officer-cum-  
Designated Officer (FSSA)  
Govt. Multi Speciality Hospital, S/16,  
Chandigarh.

Memo No. 1137 Dated : 24/12

**SUB :** Regarding issuance of licenses/registration to the Food Business Operators under Food Safety & Standards Act, 2006.

**REF :** Your office Memo No. SMO-cum-DO-12/160-63 dt. 21.2.2012.

In this regard it is informed that so far the issue of registration of Food Business Operators in the residential areas of CHB should be allowed or not is concerned, it is brought out that Chief Administrator Chandigarh Admn. vide Order dated 19.4.2010 has allowed the following small environmental friendly cottage activities for self employment in the different rehabilitation schemes in different parts of Chandigarh :-

- (i) Boutique.
- (ii) Beauty Parlour.
- (iii) Tailoring shop.
- (iv) Mobile repair shop.
- (v) Barber shop.
- (vi) TV/Radio repair shop.
- (vii) Computer centre.
- (viii) Stationery shop.
- (ix) Electric shop.

Therefore, the food business operator can not be allowed in any CHB dwelling unit.

  
Secretary,  
Chandigarh Housing Board,  
Chandigarh.